

Prime Minister in regard to our attitude in the Security Council..... SHRIMATI INDIRA GANDHI
rose—(Interruptions).

SHRI RANGA: Only facts.
(Interruptions).

DR. RAM SUBHAG SINGH: If they do not want to listen to the Prime Minister, then we have to go on to the next business. *(Interruptions).*

SHRI SURENDRANATH DWIVEDI: We want to know only one thing from the Prime Minister, namely whether they instructed our representative to abstain, and whether he has abstained or not. That is the only information that we want. If he has abstained, then the right course would be for the Prime Minister to resign and then only the House can proceed with its business. There is no other statement that we want now.

THE MINISTER OF LAW (SHRI GOVINDA MENON): She has to say what has happened there.

MR. DEPUTY-SPEAKER: Let us hear what the facts are, because all sorts of interpretations are being placed on the statement that she made yesterday.

SHRI RABI RAY: We do not want any interpretations or explanations.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): May I plead with my hon. friends about one thing? I can understand the excitement and their anger and everything else. *(Interruptions)* Before condemning the Prime Minister, is it not necessary that we should hear her and hear her version of what has happened. Unless we know that, unless a full statement is made, what can be done? Let the statement be made and then hon. Members may say what they like. But first they have to hear the Prime Minister.

SHRI ATAL BIHARI VAJPAEYEE: After that we shall have our say.

15-20 hrs.

STATEMENT RE: U.N. SECURITY COUNCIL RESOLUTION RELATING TO CZECHOSLOVAKIA

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): Mr. Deputy-Speaker, Sir, yesterday and day before yesterday, I explained what a very serious situation had arisen. *(Interruption)* I hope the hon. Members will forgive me if I say that they are not exhibiting much seriousness here.....*(Interruptions).*

MR. DEPUTY SPEAKER: Order, order. Mr. Sondhi, I will have to name you if you continue like that. *(Interruptions).*

SOME HON. MEMBERS: Name him.

SHRI VASUDEVAN NAIR (Peermade): We will also give him something now. *(Interruptions)*

MR. DEPUTY-SPEAKER: Order, order. You will also get your opportunity. Let us hear the Prime Minister.

SHRIMATI INDIRA GANDHI: We have heard very moving speeches here. We have been reminded of our Independence movement. There may be some people here who are too young to remember the Independence movement. There are many others who are older but who did not take part in the Independence movement. I belong to neither category. I was there in the thick of the Independence movement. *(Interruptions).*

MR. DEPUTY SPEAKER: I will not permit anyone now. Nothing will go on record except the Prime Minister's statement. *(Interruptions)*

SHRI SURENDRANATH DWIVEDI: * * *

SHRI RANGA: * * *

MR. DEPUTY SPEAKER: She has every right to say whatever she wants to say. Did anyone confine to facts? The Prime Minister. She has a right to say whatever she has to(Interruptions).

Nothing will be recorded. (Interruptions).*

SHRI J. B. KRIPALANI.*

MR. DEPUTY-SPEAKER: The Prime Minister will make her statement first. Then I will listen to the members. I must ensure quiet from this side also. That side is absolutely quiet.....(Interruptions) As I have already said, nothing else will be recorded. Only the Prime Minister's statement will be recorded.

(Interruptions).*

I have called the Prime Minister and Leader of the House to speak. Her speech will be listened to and recorded. Nothing else will go on record. I have said this, and I repeat it.

SHRIMATI INDIRA GANDHI: It is very kind of the venerable Acharyaji to give me advise. May I make a request, that he should also give some little attention to what is happening around him and behind him.

Mr. Deputy-Speaker, I was in the middle of the debate in the other House when I was asked to come here and explain.....(Interruptions). If the leaders of the Opposition want to hear what I have to say. I shall speak. If they do not, I would like your leave to go to the other House. If they are going to interrupt and decide what words I should use. I am not prepared for it. That is all I have to say (Interruptions).

SHRI BALRAJ MADHOK: She has to make her statement. We want information from her. If she wants to speak, we are prepared to listen to

her. But this is not the way to treat the House, that she can resume her seat without making her statement, and then go away. She is the Prime Minister and Leader of the House. We want her to give information.

SHRIMATI INDIRA GANDHI: I was not threatening to leave. I wanted merely to state that in a very short time I have to reply to the debate in the other House. That was my only point.

There is no way in which one can answer this question by a mere 'yes' or 'no'.

SHRI M. R. MASANI (RAJKOT): Why not? (Interruptions).

SHRI RANGA: Let us have a regular debate then and then all of us can have our full say (Interruptions).

MR. DEPUTY-SPEAKER: I would like to ask Acharyaji what is the company.

15-32 hrs.

[MR. SPEAKER in the Chair.]

SHRIMATI INDIRA GANDHI: Mr. Speaker, I believe that some members have tried to point out that I have not stood by what I had said in this House yesterday or the day before. I believe somebody has already read out this Resolution. But with your permission, I would like to read it out again.

"Recalling that the United Nations is based on the principle of the sovereign equality of all its Members"—

we fully support this—

"Considering that the action taken by the Government of the USSR and certain other members of the Warsaw Pact in invading the Czechoslovak Socialist Republic is a violation of the United Nations Charter, and in "particular, of the principle that all Members shall

*** Not recorded.

* Not recorded.

refrain in their international relations from the threat or use of force against the territorial integrity or political independence of any state"—

We have asked our Permanent Representative to support this and he has also fully supported this. If I may interject and say so, I was the first person to mention these points publicly in my statement here before anybody else had done so (*Interruptions*).

"gravely concerned that, as announced by the Presidium of the Central Committee of the Communist Party of Czechoslovakia the troops of the Soviet Union and certain other Members of the Warsaw Pact had entered their country without the knowledge and against the wishes of the Czechoslovakian Government".

this clause also we have fully supported

"Affirms that the people of the sovereign State of the Czechoslovak Socialist Republic have the right in accordance with the Charter freely to exercise their own self determination and to arrange their own affairs without external intervention".

that also we have supported

"Affirms that the sovereignty, political independence and the territorial integrity of the Czechoslovak Socialist Republic must be fully respected".

this also we have supported

"condemns armed intervention of the USSR and certain other armed Members of the Warsaw Pact in the internal affairs of the Czechoslovak Socialist Republic and calls upon them forthwith to withdraw their forces and to cease all other forms of intervention in Czechoslovakia's internal affairs."

Now, with regard to this para, we did not wish to support it.

SOME HON. MEMBERS: Why?(*Interruptions*.)

श्री मधु लिमये: क्यों नहीं कंडेम किया। हम और नहीं सुनोगे।

श्री रवि राय: हम और सुनने के लिए तैयार नहीं हैं।

SHRIMATI INDIRA GANDHI: As I have said in my statement yesterday, we supported the para which "calls upon them forthwith to withdraw their forces and to cease all other forms of intervention in Czechoslovakia's internal affairs". We have supported.

श्री कंबर लाल गुप्त: आपने हिन्दुस्तान को रूस की कालोनी बना रखा है।

SHRI HEM BARUA: 'Condemns' is the essential part of the resolution; that has not been supported.

MR. SPEAKER: She is on her legs; let her finish.

SHRIMATI INDIRA GANDHI: We have earlier stated our position on some of these matters and our basic principles on the use of words such as 'condemn' or 'condemnation'. We do not believe that the use of such words necessarily goes to help the Czechoslovak people..... (*Interruptions*.)

श्री मधु लिमये: एबस्टेन क्यों किया?

SHRI M. R. MASANI: May I ask the Prime Minister why her representative voted for resolutions using that word 'condemn' with regard to Israel?

SHRI SURENDRANATH DWIVEDI: While condemning Israel we used strong words. Why do we not say so now?

श्री कंबर लाल गुप्त: इजराइल को कंडेम करेंगे, रूस को नहीं।

SHRIMATI INDIRA GANDHI: We received a phone message this morning informing us about this resolution and asking for our advice. We immediately consulted with our colleagues.

AN HON. MEMBER: What colleagues?

श्री रवि राय : क्या आप ने कैबिनेट की मीटिंग बुलाई थी ?

SHRIMATI INDIRA GANDHI: We considered the matter in a Cabinet meeting, and we felt that while we should stand firm on the principles, as I said, the use of this word did not in anyway help the Czechoslovak people or serve any useful or constructive purpose, and therefore, (*Interruption*)—we suggested that they might change this word into "deplore".

SEVERAL HON. MEMBERS *rose*.

MR. SPEAKER: Order, order.

SHRIMATI INDIRA GANDHI: Our representative, therefore, asked firstly that there should be a para-by-para voting which would have permitted us to vote for all the other issues except for this particular sentence. He also asked for the change of this particular word, from "condemn" to "deplore". Thirdly, he asked for time to consult us because, even though we had the phone call, we had barely a few minutes at our disposal as voting had already begun; and he, and I believe some other members also, asked whether there could be a slight postponement so that they could consult their Governments.

SHRI M. R. MASANI: While the Czechs were being butchered. (*Interruption*).

SHRIMATI INDIRA GANDHI: I wonder if it is the hon. Member's contention that by by-passing the resolution we have changed anything that has happened in Czechoslovakia.

SHRI RANGA: We need not mourn at all when somebody is dead!

SHRIMATI INDIRA GANDHI: We are mourning. (*Interruption*).

The resolution goes on:

"Calls upon them likewise to refrain from any acts of bloodshed or other actions in Czechoslovakia and elsewhere that could exacerbate the situation, and to take no action of terror or reprisal that could result in further suffering or loss of life."

"Calls upon the President of the United Nations to exercise their diplomatic influence upon the US-SR and the other countries concerned with a view to bringing about prompt implementation of this resolution."

"Requests the Secretary-General to transmit this resolution to the countries concerned to keep the situation under constant review and report to the Council."

SHRI HEM BARUA: What was the resolution?

SHRIMATI INDIRA GANDHI: We have unfortunately not received the details. We gave instructions that our support of all these paras should be made in very clear, firm and unequivocal terms.

SEVERAL HON. MEMBERS *rose*.

श्री रवि राय : अध्यक्ष महोदय, यह देख कर आप को भी दुख हो रहा होगा।

MR. SPEAKER: I have absolutely no objection. But whatever we want to do, let us do it after consideration. The House can discuss this matter, but she says she has no details yet. I want to know whether,—

SHRI D. N. PATODIA (Jalore): Adjourn the House.

SHRI S. KANDAPPAN: Let us adjourn and meet tomorrow.

SHRI RANGA: Let us have a four-hour debate tomorrow.

श्री रवि राय : इस समय हमारे मानस की दसा ऐसी है कि जब तक कोई खबर नहीं आती है, तब तक हम और कोई बहस नहीं करेंगे।

MR. SPEAKER: Whatever we do, let us do it in a calm atmosphere.

SHRI J. B. KRIPALANI: We want to discuss the statement which the Prime Minister has just now made. That is all that we want. You give us another opportunity. (*Interruption*).

MR. SPEAKER: Shall we have a discussion about this tomorrow?

SHRI D. N. PATODIA: Then adjourn the House.

SHRI J. B. KRIPALANI: Sir, this House is not in a mood to discuss any other business. If it is your order we will obey it but I am sure you do not want this House to take up any business when it is not in a condition where anything can be discussed seriously.

MR. SPEAKER: I would like to remind hon. Members that today is a non-official day.

DR. RAM SUBHAG SINGH: They will be the losers.

SHRI PILOO MODY: As far as parliamentary procedure is concerned let us do away with that for the time being. Let us do away with whatever is on the agenda. We have only this thing on our mind today.

MR. SPEAKER: We agree that there should be further discussion on this. But that can be done tomorrow. I have no objection in allotting three or four hours for this. Nobody is going to be shut out from speaking. Even yesterday Shri Masani sat down five minutes before his time and there was no need for me to ring the bell.

DR. RAM SUBHAG SINGH: It is the time for private Members'

business. We are prepared to discuss it.

SHRI VASUDEVAN NAIR: Sir, I would like to make it clear that our party is not in favour of adjournment of the House (*Interruptions*).

श्री सरजू पाण्डेय (गाजीपुर) : अध्यक्ष महोदय, आप ने उन लोगों की बात सुनी है। अब आप हमारी भी बात सुनिये। (व्यवधान) मेरा निवेदन है कि इस वाक्य से पूरा देश, जिस में हमारी पार्टी भी शामिल है, दुखी है। लेकिन ये लोग गुंडागर्दी पर उतारू हैं। (व्यवधान)।

एक माननीय सदस्य : श्री सरजू पाण्डेय ने चप्पल उठाई है। (व्यवधान)।

श्री अटल बिहारी वाजपेयी (बलराम-पूर) : अध्यक्ष महोदय, श्री सरजू पाण्डेय ने चप्पल उठाई है। (व्यवधान)।

एक माननीय सदस्य : श्री सरजू पाण्डेय ने श्री यज्ञदत्त शर्मा को चप्पल दिखाई है। (व्यवधान)।

MR. SPEAKER: Shri Vajpayee.

SHRI HEM BARUA: I am very sorry to say that there is no order in this House. Even chappals are taken out.....(*Interruptions*).

SHRI V. KRISHNAMOORTHY (Cuddalore): Mr. Speaker, I submit that we have come here to discharge our duties as Members of Parliament. Some hon. Members may express their feelings and some others may not like the expressions used by them. But it is very indecent to remove the chappal and show it as a challenge to another member.....(*interruptions*). When some hon. Members are heatedly arguing, is it open to one member to show his chappals.....(*interruptions*). It is quite possible that Shri Sarjoo Pandey does not like the views of Shri Yajna Datt Sharma on the attitude of the Soviet Union. But does that mean

[Shri V. Krishnamoorthy] that he should remove the shoe and challenge Shri Sharma. It is an insinuation. It is a question of privilege. It is the fundamental right of every Member of this House to give expression to his views. If the Speaker does not give a ruling on this now, then we will have to take it that it is not safe for us to sit here... (interruptions).

MR. SPEAKER: He has said whatever he wanted to say. Now, let him resume his seat.

SHRI V. KRISHNAMOORTHY: Is this to be permitted in Parliament? I am very sorry that a chappal is being shown to challenge a member(interruptions).

MR. SPEAKER: Will any member from any section of the House say that taking a chappal on the floor of the House by any Member is honourable or excusable? Nobody has said it. I would like to hear Shri Pandey.

श्री सरजू पांडेय : अध्यक्ष महोदय, मुझे अफसोस है कि जो वाक्या हुआ उस के लिए मेरा दिल नहीं चाहता था... (व्यवधान)... अध्यक्ष महोदय, मैं ने पहले ही कह दिया, मुझे अफसोस है कि इस तरह का वाक्या हुआ लेकिन जिस तरह की इन लोगों की तरफ से बातें होती हैं उस से दिमागी तबाजुन खी जाता है।... (व्यवधान)...

श्री यशवन्त शर्मा (अमृतसर) : अध्यक्ष महोदय, मैं समझता हूँ कि अगर वह इस बात के ऊपर शोक प्रकट करते हैं तो इस बात को समाप्त कर दिया जाय।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि हर एक मसले पर हम गंभीरता से और शांति से विचार करना चाहते हैं.. (व्यवधान)..

MR. SPEAKER: I can understand that shouting like this can happen in Parliament, but nobody will

appreciate taking out a *chappal*. He himself has expressed regret. When Shri Atal Bihari Vajpayee says that we should discuss it, shouting is allowed but not *chappals*.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन यह है कि आप आज की कार्यवाही स्थगित कर दीजिए और कल तब तक भारत सरकार के पास सुरक्षा परिषद की कार्यवाही के बारे में पूरा विवरण आ जायगा और सदन उस के बारे में निश्चित रूप से विचार कर सकेगा। आप मेरा प्रस्ताव स्वीकार करिए और सदन की कार्यवाही स्थगित कर दीजिए।

SOME HON. MEMBERS: No, no.

SHRI NATH PAI: I endorse the plea made by Shri Vajpayee. Let us try to conduct our proceedings as calmly as is possible under the circumstances. I want to make a proposal. Having listened to the Prime Minister and what parts of the resolution her representative supported, I was reminded of the young man who was asked to approve of a young lady. He declared, "I like her hair, her nose, her hands, her ears, her lips, but I do not like her." She supported every part of it but rejected the essence of the Resolution. In view of that I move the following motion:—

"This House disapproves of the stand taken by the Government of India at the United Nations contrary to the assurances given to Parliament by the Prime Minister of India."

MR. SPEAKER: Give it in writing.

श्री रवि राय : अध्यक्ष महोदय, यह बहुत शर्म की बात है कि प्रधान मंत्री ने जो एक्सप्लेनेशन यहां हम लोगों के सामने दिया इस से साफ जाहिर होता है कि यह जो प्रस्ताव का सारांश है, आत्मा है उस को तो वह नहीं मानी लेकिन

छोटे छोट इधर उधर के हिस्से को मान लिया। इसलिए हम लोगों की आज जो मनः स्थिति इस वक्त है उस में कोई दूसरा विषय वह गोल्ड कंट्रोल बिल हम बहस के लिए नहीं लेंगे। आप इस हाउस को स्थगित कर दीजिए। कल जब उन के पास सारी चीज आ जायगी तब हम लोग इस के ऊपर विचार करेंगे।

MR. SPEAKER: Some resolutions are there. Shri Nath Pai has orally given one. Perhaps Shri Masani is also giving one. Shri Atal Bihari Vajpayee has also given one. Therefore, if it is the desire of the House to postpone the non-official business, we will take up this work now itself. The Prime Minister has already narrated paragraph by paragraph..... (Interruption). The Government's point of view is before you. Your view is also expressed in the resolution. Therefore whatever resolution is there, approving or disapproving, let us begin it here and now..... (Interruption).

SHRI S. K. TAPURIAH (Pali): Did they abstain on one paragraph or on the entire Resolution?

SHRIMATI INDIRA GANDHI: If only they would listen, I have quite clearly said that paragraph by paragraph voting was not allowed. We made our position clear..... (Interruption).

SHRI SURENDRANATH DWIVEDI: If you were not allowed paragraph by paragraph, what is the meaning of your support..... (Interruption)?

SHRI NATH PAI: Please tell us if you know something about Dubcek..... (Interruption). Is he alive?

MR. SPEAKER: The Resolution before the House is that of Shri Atal Bihari Vajpayee. It says:—

"That the statement made by the Prime Minister on 23rd August regarding India's stand at

the Security Council be taken into consideration."

SHRI M. R. MASANI: No.

SHRI RANGA: We condemn it.

MR. SPEAKER: You may condemn it. You can move an amendment or some other Resolution. I do not mind. This is the Resolution which has been given in writing. Shri Vajpayee has given this. You may later on move any amendment you like.

I would suggest that we take up here and now the resolution.

16 HRS.

SHRI M. L. SONDHAI: That is not the spirit of the country.

MR. SPEAKER: What I am trying to say is.....

SHRI M. L. SONDHAI: Mr. Dubcek has been killed..... (Interruptions).

MR. SPEAKER: Can I save him? If I can save him, I will be very happy. (Interruptions).

SHRI MANUBHAI PATEL (Dabhai): He is disturbing the proceedings of the House.

SHRI M. L. SONDHAI: There is an article 'Crush Counter Revolution' which has been circulated. I showed it to Mr. Bhagat. He did not care a hang for it. He is a part and parcel of all this..... (Interruptions).

MR. SPEAKER: Will you kindly sit down now? You cannot have the monopoly. There is another resolution also.

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय, हम चर्चा के लिये अभी तैयार हैं।

MR. SPEAKER: Mr. Vajpayee's resolution came earlier.....

SHRI SURENDRANATH DWIVEDI: I have given it much earlier. I can hand it over at any moment.

MR. SPEAKER: You can move any amendments to Mr. Vajpayee's resolution or anybody else's resolution.

SHRI S. KANDAPPAN: May I make a submission? The things are moving so fast at the U.N. We do not know what has exactly happened. We do not know what part of the resolution our representative at the U.N. has supported and what part he has not supported. Even the Prime Minister is at a loss to know exactly what is the position. So, I would suggest that let the Government supply us all the material, the resolution, etc., that is there at the U.N. headquarters so that we know what is happening there. Then, let us have the discussion tomorrow.

SHRI VIKRAM CHAND MAHAJAN: Sir, on a point of order.

MR. SPEAKER: There is no point of order. There is only disorder now.

SHRI VIKRAM CHAND MAHAJAN: Kindly turn to rule.....

MR. SPEAKER: I need not turn to any rule.

SHRI VIKRAM CHAND MAHAJAN: Rule 332 says:

"A Member may give notice of a motion or resolution or Bill which he may desire to be taken up on the conclusion of other business on which that motion is contingent and if such a notice is admitted by the Speaker it may be included in the list of business under the heading: contingent notice of motion or resolution or Bill, as the case may be.

A contingent notice shall be in such form as the Speaker may prescribe and shall be taken up in the House only after the business on which the notice is contingent is disposed of."

Then, Rule 334 says:

"The Secretary shall make every effort to circulate to each member a copy of every notice or other

paper which is required by these rules to be made available for the use of members.

A notice or other paper shall be deemed to have been made available for the use of every member if a copy thereof is deposited in such manner and in such place as the Speaker may, from time to time direct."

Now, Rule 332 says:

"Every notice required by these rules shall be given in writing addressed to the Secretary and signed by the member giving notice, and shall be left at the Parliamentary Notice Office....."

Therefore, I submit, this motion cannot be admitted today.

SHRI K. NARAYANA RAO: On a point of order.

MR. SPEAKER: What is the point of order? There is only disorder now. Do you think that anybody is anxious to hear your point of order? Do you think that it is an honour to rise with the rules' book? Do you think that nobody knows the rules here. There is only disorder here and I am trying to restore order. When there is disorder, I think, the human feelings are upset.....(Interruptions).

I suggest that we have a discussion here and now. Now I would request Mr. Vajpayee to speak.....

SHRI RANGA: We should have it some time tomorrow.....

MR. SPEAKER: About tomorrow I cannot say anything.

SHRI RANGA: We do not want to have it here and now. We would like to have it some time tomorrow...

MR. SPEAKER: Here the motion is before me.

SHRI RANGA: We must have all the facts; then only we can have a debate.

SHRI DATTATRAYA KUNTE: I do not want to say anything about what motion should come and all that. I only want to bring to your notice that we were debating a motion moved by Shri Vajpayee which suggested that the debate on the business of the House be adjourned, and that motion has not yet been disposed of. Until the motion moved by Shri Vajpayee for adjournment of the business of the House under rule 109 is disposed of, the Rules of Business would not allow any other business to be taken up.

MR. SPEAKER: I accept it.....
(*Interruptions*).

Now, here are these motions. The motion in the name of Shri Hem Barua came earlier. I will read that motion. It says:

"That the statement made by the Prime Minister on the 23rd August, 1968 in regard to U.N. Security Council resolution relating to Czechoslovakia, be taken into consideration."

SHRI NATH PAI: The one disapproving of the stand.....

MR. SPEAKER: There are a number of them. If that motion is there, then the other one comes as an amendment. Shall we take up this motion?

16.10 HRS.

MOTION RE. U. N. SECURITY COUNCIL RESOLUTION RELATING TO CZECHOSLOVAKIA

SHRI SURENDRANATH DWIVEDY: Yes. That is all right.

Sir, I beg to move:

"That the statement made by the Prime Minister on the 23rd August, 1968 in regard to U.N. Security Council resolution relating to Czechoslovakia, be taken into consideration."

MR. SPEAKER: Shri Dwivedy.

SHRI P. G. SEN (Purnea): Some time may be given for members to move amendments.

MR. SPEAKER: I will allow one hour, up to 5 p.m.

SHRI P. VENKATASUBBAIAH: Before the discussion starts, may I make a submission? Shri Vajpayee has been saying that the discussion must be conducted in a very dignified manner. On behalf of the Congress Party, may I make an appeal to Shri Vajpayee to see that it is his responsibility as Leader of his Party to restrain his members so that the debate could be conducted in a dignified way? (*Interruptions*).

MR. SPEAKER: I expect this co-operation from all Leaders. I may say honestly that but for their co-operation, even this much of discipline would not have been there in the House. I am very grateful to them for the help they have been giving. When something happens, they have been going round to their members and restraining them and trying to help that way.

SHRI PILOO MODY: You must add that you do not see the Prime Minister or even the Minister of Parliamentary Affairs running to some corner of the back benches of the Congress Party to restrain the disgraceful behaviour that you occasionally see from that side. (*Interruptions*).

SHRI J. B. KRIPALANI: I have to say that it was very cruel of the lady Prime Minister to say that I did not restrain the Opposition members. I am here for that purpose, and I have always restrained them.

MR. SPEAKER: I have seen that.

SHRI J. B. KRIPALANI: But she did not hear what I said. Will you bring it to her notice?

I shall repeat for her. I was saying that it was very cruel of the lady Prime Minister to say that I am not restraining the Opposition parties. I have restrained the Opposition. I am here for that purpose. I have not said one word to the Congress members.